

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **07.05.2024** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

IN THE MATTER OF : MOI Toyofuji Automotive Logistics India Pvt. Ltd.
Vs
SICAL Logistics Pvt. Ltd.

MAIN PETITION NUMBER : IBA/73/2020

(IA/MA) APPLICATION NUMBERS

IA/1155(CHE)/2024

ORDER

Present: Shri. Krishna Srinivasan, Ld. Sr. Counsel for the Applicant.
Shri. A.S. Arvind, Ld. Counsel for the 4th Respondent.

Heard.

This application has been filed seeking the following reliefs:

- A. *To direct the Assenting Financial Creditors to return the amounts received from the initial fund infusion amount to the common pool;*
- B. *To direct Respondent No. 2 to settle the Mandatory Dissenting Financial Creditors Payments before disbursing any amounts to the Assenting Financial Creditors; and*
- C. *To pass such other orders and it may deem fit and proper under the circumstances of the case and thereby render justice.*

Applicant is directed to serve copy of the application on the Respondent and file Affidavit of Service.

List the application on **05.07.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)